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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 9622/2020**

KISHWARI BEGAM Petitioner

Through: Mr. Nagendra Sahoo, Advocate.

versus

NEW-DELHI MUNICIPAL COUNCIL Respondent

Through: Mr. Yoginder Handoo, ASC and Adv.
Ashwin Kataria for NDMC.

Mr. Sriharsha Peechara, Advocate for
TVC.

Mr. Santosh Kumar Tripathi,
Standing Counsel, GNCTD.

+ **W.P.(C) 4229/2021 & CM APPL. 12835/2021, CM APPL.
21631/2021**

SH. MANOJ KUMAR Petitioner

Through: Mr. Michael Peter, Adv.

versus

NEW DELHI MUNICIPAL COUNCIL(NDMC) & ANR.

..... Respondent

Through: Mr. Ashok Kumar, Additional
Standing Counsel and Ms. Arpan
Wadhawan, Assistant Standing
Counsel for NDMC and TVC.

Mr. Santosh Kumar Tripathi,
Standing Counsel, GNCTD.

+ **W.P.(C) 4340/2021**

JAGMOHAN LAL & ANR. Petitioner

Through: Mr. Satish Kumar Tripathi, Advocate.

versus

THE CHAIRMAN TVC-NDMC & ORS. Respondent

Through: Mr. Sriharsha Peechara, Advocate for
TVC.

Mr. Santosh Kumar Tripathi,

Standing Counsel, GNCTD.

+ **W.P.(C) 4372/2021 & CM APPL. 13307/2021**
DALIP KUMAR GUPTA Petitioner

Through: Mr. Satish Kumar Tripathi, Advocate.
versus

THE CHAIRPERSON NDMC TVC & ANR. Respondent

Through: Mr. Sriharsha Peechara, Advocate for
TVC.
Mr. Santosh Kumar Tripathi,
Standing Counsel, GNCTD.

CORAM:
HON'BLE MR. JUSTICE VIPIN SANGHI
HON'BLE MR. JUSTICE JASMEET SINGH

ORDER
28.07.2021

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Learned counsel for the petitioner in W.P.(C) No. 10396/2020, which stands adjourned to 25.08.2021 is present. The same is taken up by the Court to be listed today.

We have recorded our anguish on account of the non-functioning of several Town Vending Committees (TVCs) constituted under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. Due to the TVCs not functioning, several issues which fall for its determination remains outstanding, as a result of which, genuine hawkers and street vendors who are conferred with rights under the said Act are being harassed and others, who may not be entitled to protection under the said Act appear to be taking advantage.

The said Act was enacted in the year 2014 and, even after a passage of nearly 7 years, the TVCs have not functioned as mandated under the said Act. The GNCTD has been framing schemes from time to time superseding

the earlier schemes, and the earlier TVCs have also been superseded.

It has been disclosed by the NDMC who has filed its response in couple of these matters that the GNCTD has nominated some Expert Agencies for the purpose of assisting the TVC in carrying out the survey. It is not explained under which provision they have been appointed, and the manner in which they have been appointed.

The GNCTD was noticed, and Mr. Tripathi is present. We have apprised him of the position, and of our orders passed in some of these petitions. The GNCTD should file a response within a week explaining its position with regard to the implementation of the said Act; the formulation of the schemes whereunder, and the functioning of the TVCs. It should also be disclosed how the so-called Experts have been appointed to assist the TVCs in the conduct of the survey; who are these Expert Agencies and, how they have been selected/ empanelled. The said affidavit be filed within a week.

List before the Joint Registrar for completion of pleadings on 05.08.2021.

List the matters before Court on 12.08.2021.

Soft copies of complete paper book of all the matters be shared with Mr. Tripathi by the Court Master during the course of the day.

VIPIN SANGHI, J

JASMEET SINGH, J

JULY 28, 2021

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